COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 172 OF 2017

Dated: 3rd July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Counsel for Appellant(s)

Coastal Gujarat Power Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Mr. Amit Kapur

Ms. Apoorva Misra

ORDER

Admit. Issue notice to the respondents returnable on 29.08.2017. Dasti, in addition, is permitted.

List the matter on <u>29.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 08.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.08.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/hks